

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 218/MP/2026

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited from 22.12.2016 to 20.8.2023.

Petitioner : Jhabua Power Limited (JPL)

Respondents : Kerala State Electricity Board Limited (KSEBL)

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Ms. Harsha Rao, Advocate, JPL
Ms. Aishwarya Subramanian, Advocate, JPL
Shri Vaibhav Sharma, Advocate, JPL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Harsh Chauhan, Advocate, KSEBL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking adjudication of disputes arising from the Power Supply Agreements (PSAs) dated 26.12.2014 and 31.12.2014 for the supply of 100 MW and 115 MW, respectively, to the Respondent/KSEBL from 22.12.2016 to 20.8.2023. The learned counsel further submitted that, following various rounds of litigation between the parties, the PSAs at present do not have the approval of KSERC, as required under Section 86(1)(b) of the Act. However, pending such litigation, the Petitioner had supplied power, and the Respondent/KSEBL had purchased such power under the above PSAs, and the disputes raised herein, i.e., certain unilateral deductions by KSEBL and the Petitioner's entitlement to the costs incurred towards fly ash disposal, pertain to such period of supply.

2. The learned counsel for the Respondent/KSEBL accepted the notice and sought liberty to file a reply.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

a) Admit.

b) The Respondent to file its reply, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

4. The Petition will be listed for hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)